

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF BALLARPUR INDUSTRIES LTD.

RELEVANT PARTICULARS		
1.	Name of Corporate Debtor	Ballarpur Industries Limited.
2.	Date of incorporation of corporate debtor	April 26, 1945
3.	Authority under which corporate debtor is incorporated / registered	Companies Act/ Registrar of Companies-Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	L21010MH1945PLC010337
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Office: P.O. Ballarpur Paper Mills – 442901, District Chandrapur, Maharashtra. Head Office: First India Place, Tower-C, Block-A, Sushant Lok I, Mehrauli Gurgaon Road, Gurugram – 122002. Shreegopal Plant Jagadhari Road, Yamuna Nagar, Haryana 135001 Other Principal Office: Unit Kamalapuram, Mangapet Mandal, District Warangal – 506 172, Telangana
6.	Insolvency commencement date in respect of corporate debtor	January 17, 2020 (Order uploaded on NCLT website on January 22, 2020)
7.	Estimated date of closure of insolvency resolution process	July 15, 2020
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Divyesh Desai IBBI/PA-001/IP-P00169/2017-18/10338
9.	Address and e-mail of the interim resolution professional, as registered with the Board	B2 402B Marathon Innova, Off Ganpatrao Kadam Marg, Lower Parel, Mumbai 400013 divyeshdesai@singhico.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	B2 402B Marathon Innova, Off Ganpatrao Kadam Marg, Lower Parel, Mumbai 400013 divyeshdesai@singhico.com
11.	Last date for submission of claims	February 5, 2020 (being 14 days from the date of receipt of order)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Weblink: https://ibbi.gov.in/home/downloads (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Ballarpur Industries Ltd. on January 17, 2020.

The creditors of Ballarpur Industries Ltd., are hereby called upon to submit their claims with proof on or before February 5, 2020 to the interim resolution professional at the address mentioned against entry No. 10.

The Financial Creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Divyesh N. Desai

Sd/-

Divyesh Desai

IBBI/PA-001/IP-P00169/2017-18/10338

Date : January 23, 2020

Place : Mumbai